

HIGH COURT OF SIKKIM  
Record of Proceedings

**Suo Moto Tr. P. (C) No. 01/2019**

IN RE-LETTER DATED 06-02-2019 OF THE DISTRICT &  
SESSIONS JUDGE, WEST SIKKIM AT GYALSHING

**Date: 27/02/2019**

**CORAM :**

**HON'BLE MR. JUSTICE VIJAI KUMAR BIST, CJ.**

For Petitioner(s)

By Courts Motion.

For Respondent (s)

...

Learned District Judge, West Sikkim at Gyalshing, has sent a letter dated 06.02.2019 by forwarding a certified copy of the Order dated 06.02.2019, passed by him in *Title Suit No. 01 of 2018 [Shri Mingyur Bhutia @ Ingrik Dorjee vs. The Chief Engineer, NHPC & Others]*, expressing his difficulty to proceed with the matter.

Order passed by the learned District Judge on 06.02.2019 in Title Suit No. 01 of 2018 is as follows:

“06.02.2019

.....

On going through the plaint and case records, it is revealed that the plaintiff is my neighbour at Tashiding, West Sikkim and I had given my opinion and legal suggestions to the plaintiff when I was practicing advocate in the year 2017, with regard to the disputed suit land bearing Plot No. 814, situated at Tashiding, West Sikkim.

In view of the above it would not be appropriate on my part to proceed with the matter. The matter is accordingly brought to the kind notice of the Hon'ble High Court for kind consideration and appropriate orders/directions as deemed fit.

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The certified copy of this order be forwarded to the Hon'ble High Court for Sikkim for further necessary orders/directions.

Both the parties are directed to appear as and when required.

.....”

I have considered the Order passed by the learned District Judge in Title Suit No. 01 of 2018.

I find that there is only one Judge in the cadre of District Judge in the West district and hence, the case cannot be given to any other Judge in that district. In such situation, I don't think that notice should be issued to the parties. Since, the matter cannot be heard in that district, Title Suit No. 01 of 2018 stands transferred to the Court of the learned District Judge, South Sikkim at Namchi.

Copy of this Order be transmitted to the Court of learned District Judge, West Sikkim at Gyalshing, as well as to the Court of learned District Judge, South Sikkim at Namchi, forthwith.

This Suo Moto Transfer Petition is, accordingly, disposed of.

**Chief Justice**

27.02.2019

Index : ~~Yes~~ / No  
Internet : Yes / ~~No~~